

15.42 hrs

Shri L.K. Advani.

HIGH COURT AT GUWAHATI (ESTABLISHMENT OF A PERMANENT BENCH AT IMPHAL) BILL

[Translation]

[English]

SHRI YAIMA SINGH YUMNAM (Inner Manipur): Since a permanent Bench of the High Court at Guwahati at Imphal has been established and functioning, the purpose of the Bill has been served. Hence, I beg to move for leave to withdraw the Bill to provide for the establishment of a permanent Bench of the High Court at Guwahati at Imphal.

MR. CHAIRMAN: The question is: "That leave be granted to withdraw the Bill to provide for the establishment of a permanent Bench of the High Court at Guwahati at Imphal."

*The motion was adopted.*

SHRI YAIMA SINGH YUMNAM: I withdraw the Bill.

SHRI L.K. ADVANI (Gandhinagar): Mr. Chairmen, Sir, I am starting this discussion. I would only like to draw the attention of the House to the fact that the several residents of Manipur are on hunger-strike for the last nine days on the question of the Manipuri language and the condition of one of them is serious. That is why. Though the House has held discussion twice on it on Friday and there is a consensus. I hope that the response of the Government will be favourable and it will be such a response that we may convey the opinion of the house to them and they may call off the hunger-strike. The condition of the one of them is quite serious and that is why I am rising to express my concern (*Interruptions*).

[English]

SHRI HANNAN MOLLAH (Uluberia): Sir, some Nepali people are also planning self-immolation.. (*Interruptions*)..

[Translation]

15.43 hrs

CONSTITUTION (AMENDMENT) BILL-  
CONTD.

(Amendment of Eighth Schedule)

[English]

MR. CHAIRMAN: The House will Now take up further consideration of the following motion moved by Shrimati Dil Kumari Bhandari on the 10th April, 1992, namely:-

"That the Bill further to amend the Constitution of India, be taken into consideration."

SHRI MADAN LAL KHURANA: Hon. Advani ji has raised an issue in the House, it is my request that the Minister of Parliamentary Affairs is present in the House.. (*Interruptions*)

SHRI MANORANJAN BHAKTA (Andaman and Nicobar Islands): Khurana ji, Advani ji has already spoken, what else is left now.

Mr. Chairman, Sir, as I had mentioned it here in the last few days that by bringing this Bill in the House hon. Dil Kumari ji has won hearts of all of us as also won the hearts of the people, who are living in all those States where they are resorting to agitational ap-